12.07 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR SPEAKER: The Committee on Absence of Members from the Sittings of the House m their Third Report have recommended that leave of absence be granted to the following three Members for the periods unducted against each:

1 Shri Karpoori Thakur—20th June, to 8th August, 1977 (Second Sesion) and 14th November, to 22nd November, 1977 (Third Sesion)

2 Shri Y Shaiza-18th June to 8th August, 1977 (2nd Session) and 14th November, to 20th November, 1977 (3rd Session)

3 Shri Ram Naresh Yadav-20th June, to 8th August, 1977 (2nd Session) and 14th November, to 22nd November, 1977 (3rd Session)

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SOME HON. MEMBERS Yes

MR SPEAKER: The Members will be informed accordingly.

PUBLIC ACCOUNTS COMMITTEE FOURTH REPORT

SHRI C. M. STEPHEN (Idukki)⁻ I beg to present the Fourth Report of the Public Accounts Committee on paragraphs relating to Income-tax included in Chapter III of the Reports of the Comptroller and Auditor General of Inida for the years 1973-74 and 1974-25; Jinlar Government⁴ (Civil) Revenue Receipts, Volume II, Direct Taxes.

STATEMENT RE. AMENDMENTS TO PULSES AND EDIBLE OILS (STOR-AGE CONTROL) ORDER, 1977

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPE-RATION (SHRI MOHAN DHARIA) I rise to make a statement on some amendments the Government propose to issue to the Pulses & Edible Oils (Storage Control) Order, which was notified on 30 September 1977 in evertise of the powers conferred on the Central Government by Section 3 of the E-vential Commodities Act, 1955.

This Order prescribed inter alia the maximum limits of stocks that could he held by wholesalers and retailers in respect of pulses, edible oils and vanaspatı. As for pulses the stock limits prescribed were 500 quintals for wholesalers for all pulses taken together and 25 quintals for retailers for all pulses taken together Regarding edible oils, the stock limits for wholesalers were 200 guintals and for retailers 5 guintals, as for vanaspati the limits were 150 guintals for wholesalers and 5 quintals for retailers

A period of 15 days was allowed to the stockists to give them time to dispose of the excess stocks that might have been held by them on the date of notification of the order Subsequently, on 14 October 1977, an amendment was issued exempting edible oils imported from abroad from the purview of the prescribed stock limits

The Stock Control Order was issued essentially as a de-hoarding measure, considering that large stocks of commodities were being held by dealers, anticipating an increase in prices The ceiling limits were kept intentionally low with a view to ensuring that the cornered 'tocks came out open into the supply stream quickly, thus improving the availability position and reducing the prices. The Government had intended to make suitable modifications to the limits and also to provide for distinction between larger and smaller consuming centres after sufficient time had elapsed for the completion of the de-hoarding operation.

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Shri Mohan Dharia

Meanwhile, various representations were received from several agencies, including State Governments, suggesting modifications to the Order, mainly on the plea that the stock limits prescribed were on the low side The validity of the Stock Control Order and that of the Mustard Oil (Price Control) Order, which was promulgated simultaneously, were challenged before the Supreme Court of India on 12 October I should like to inform the Hon ble Members that the Government would have preferred to await the decision of the Supreme Court before announcing modifications to the Stock Control Order which the Government were contemplating However arguments are heard by the Supreme still being Court and it may take some more time before its decision is known Meanwhile kharif crops have started arriving in the market Under these circumstances the Government, anxious that on no score should the supply line from the producer to the consum r be interrupted and that no alibi is left for some elements in trade to disrupt the supply channel have now decided to promulgate 1 modified Order with higher stock limits prescribed for relatively high population centres and notified primary mandis Further oilseed dealers and millers are also being brought under the discipline of slock holding Also relief is being provided to the small retailers by raising the minimum stock for taking out a licence This Order will come into effect from today The mam features of the new Order are as follows

(i) The new Order prescribes stock limits for edible oilseeds as well, m addition to pulses and edible oils including vanaspati

(11) Under the provisions of the earlies Order any dealer in pusses or edible oils having a stock exceeding 5 guintals of all pulses and/or 5 quantals of all edible oils including Vanaspati required a licence The new Order has increased the minimum stock limits to 10 quintals of all pulses Similarly a minimum stock umit of 30 quintals for all edib'e oilseeds has been laid down

(in) In the new Order different stock limits have been prescribed for the wholesaler and retailer for various categories of cities For this purpose cities have been divided into three classes category 'A cities hav_ ing a population of 10 lakhs and above category 'B' cities having a population of 3 lakhs and above and cities which are Capitals of States and category 'C' cities which would cover all other cities or towns

(iv) The stock limits prescribed for the three categories of cities are as follows

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	Category of citics	Stock limits in Qtls in the case of		
		Whole- saler	Retailer	
(i) Pulses .	Category 'A' cities Category 'B cities Category 'C cities	1000 750 500	50 40 30	All pulses taken together
(11) Fishe oils including hydrogenated vegetable oils	Category 'A' cities Gategory 'B' cities Category 'C' cities	800 600 350	15	All edible oils including hy- drogenated ve- getable oils
(111) Edible or seeds	Category 'A' crites Category 'B' cities Category 'C' cities	1 500 1000 500	100 75 50	

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(v) The exemption now appl.cable to imported edible oils will apply also to edible oil seeds imported from abroad,

(v1) The new Order exempts any commission agent from the purview of the ceiling limits prescribed for pulses and edible oilseeds provided that he does not retain with him any such goods received by him for more than 15 days from the date of receipt of the consignment This timelimit of holding is prescribed to en sure uninterrupted turnover This exemption will not however apply to stocks of edible oils including vanaspati

(vii) The new Order also places the wholesalers in primary mandis namely those centres where the farmers make first point sale of their produce of pulses and edible oilseeds on a different footing Stock limits for these mandi centres would be the same is those prescribed for category. A cities The list of such n andis is to be notified by the respective State Governments This exemption will come into effect only after the S ate Governments have notified the list of such mandis

(viii) In the earlier Order there was no stock limit prescribed for producers namely persons carrying on the business of milling pulses or expelling or extracting edible oils They were only required to furnish forinightly stock returns if the stocks held by them exceeded a specified limit The present Order brings the m llers under greater discipline According to the new provisions no producer of mustard oil can have at a time in his possession a stock of mustard seed exceeding one-twelfth of the seed used by him in the year ending October 1977 The miller cannot hold the finished stock namely mustard oil in a quantity exceeding 1/24th of his production in the preceding year (15 days production) The same limits will apply to millers of pulses also

(1x) As for mills producing edible oils other than mustard oil, the possession of stock of oilseeds has been limited to one-eighth of the oilseeds used during the one year ending October 1977 The stock of finished products cannot exceed 1/12th of his production during the preceding year (one month's production)

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(x) The new stock limits would become operative from 6 December In other words dealers who have stocks in excess of the prescribed limits will have a fortnight time to dispose them of On the last day of this time-limit any dealer having excess stocks shall inform the Collector indicating the excess stock held by him That excess quantity shall be disposed of by the dealer in accordance with the directions given by the Collector

12 20 hrs

STATEMENT RE LOSS OF HUMAN LIVES AND DAMAGE TO CROPS AND PROPERTY DUF TO CYCLONE IN ANDRA PRADESH

THF MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) Sir with a sense and great SOFTOW heartfelt 01 sympathy I rise to state that there has been heavy loss of human lives crops and property due to cvclonic storms in the coastal districts of Anddrapradesh

Sir you will recall that in my statements made m the Lok Sabha on the 16th November 1977 and in the Rajya Sabha on the 18th November 1977 I had indicated in connection with the cyclonic storm in Tamil Nadu that the Meteorological Department had forecast another cyclonic storm of greater intensity to strike Tamil Nadu coast on 16-18 November 1977 affecting